

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 856
TO BE ANSWERED ON DECEMBER 11, 2023
CASTE-WISE REPRESENTATION OF WOMEN IN ULBS

NO. 856. SHRI MALLIKARJUN KHARGE:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether there has been a change in the number and the participation of elected women representatives in Urban Local Bodies (ULBs) after the Constitution (74th Amendment) Act, 1992 and if so, the details thereof;
- (b) the details of elected women representatives in ULBs including women from Scheduled Caste (SC) and Scheduled Tribe (ST) categories, category-wise, State-wise, in 1992 and 1998; and
- (c) the details of elected women representatives in ULBs including women from SC and ST categories, category-wise, State-wise, and year-wise since 2019?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

- (a) to (c) Article 243T of the Constitution (Seventy-fourth Amendment) Act, 1992 provides reservation for the Scheduled Castes (SC) and the Scheduled Tribes (ST) in every Municipality in proportion to their population, out of which one-third shall be reserved for women belonging to the SC/ST. It also provides that at least one-third of total number of seats (including SC/ST) in a municipality shall be reserved for women to be filled by direct election. Data regarding elected women representatives in Urban Local Bodies including women from SC/ST categories is not maintained by the Central Government, but by the respective State Governments.
